

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,

WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –II

Customs Appeal No.C/51960/2015-CU [DB]

[Arising out of Order-in-Appeal No.05 (SLM)/CUS-JPR-2015 dated 27.02.2015 passed by the Commissioner (Appeals), Customs & Central Excise, Jaipur]

Manoj Kumar Sharma

...Appellant

Vs.

C.C., Jaipur-I

... Respondent

Present for the Appellant : Mr.Kumar Vikram, Advocate

Present for the Respondent: Mr.Sanjay Jain, D.R.

**Coram: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)**

Date of Hearing / Decision : 03/10/2017

FINAL ORDER NO. 57034/2017

PER: ASHOK JINDAL

The Id. Counsel for the appellant submits that this appeal is against the order for clearance of baggage by the appellant. It is further prayed that against the order of Id. Commissioner (Appeals), in the case of baggage, the appeal lies before the Revisionary Authority. Therefore, the appellant wants to

withdraw the appeal with liberty to file before the concerned authority.

2. As appellant wants to withdraw the appeal, therefore, appeal is dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Anita